

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO.274/2005**

**Tuesday this 25<sup>th</sup> day of April, 2006.**

**CORAM:**

**HON'BLE SHRI N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER**

P.P.Lonappan  
Assistant Accounts Officer,  
Kottayam Central Division,  
Central Public Works Department,  
Public Library Building, Shastri Rd,  
Kottayam.

... Applicant

By Advocate Shri T.C.G.Swamy

V/s.

1. Union of India Represented by the  
Secretary to the Government of India,  
Ministry of Water Resources,  
New Delhi.
2. The Controller of Accounts,  
Ministry of Water Resources,  
E-Block, Shastri Bhawan,  
New Delhi.
3. Pay and Accounts Officer,  
Ministry of Finance,  
Department of Revenue,  
Central Excise & Customs,  
CR Building,  
18 Press Road, Cochin.
4. The Executive Engineer  
Kottayam Central Division  
Central Public Works Department,  
Public Library Building, Shastri Rd,  
Kottayam
5. Pay & Accounts Officer,  
Ministry of Urban Development,  
Central P.W.D.,(SZ),

:2:

E-2-C Wing, Rajaji Bhawan,  
Besant Nagar,  
Chennai- 600 090.

... Respondents

By Advocate Shri Thomas Mathew Nellimoottil  
representative.

The application having been heard on 25<sup>th</sup> April, 2006, the Tribunal  
delivered the following:-

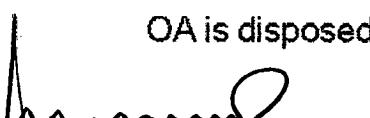
**ORDER**

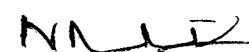
**HON'BLE SHRI N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

The learned counsel for applicant represents that in view of certain subsequent developments substantial part of the relief asked for has already been granted, namely, the relief relating to return the re-conveyance deed has already been granted by the respondents concerned. What remains now is only return of the Sale deed and other related documents. He represented that he will be satisfied if the 2<sup>nd</sup> respondent is directed to return the same within a given time frame. He would suggest two months time frame for the same. Learned counsel for respondents has no objection.

We direct accordingly that the respondent no.2 shall return the sale deed and other related documents within a period of two months from the date of receipt of copy of this order.

OA is disposed of. No costs.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

abp